

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 314/AT/2024

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Rajasthan IV E Power Transmission Limited.

Petitioner : Rajasthan IV E Power Transmission Limited (RIVEPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **12.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rohit Jain, RIVEPTL
Shri Vikas Kumar, RIVETPL
Shri Shashank Singh, RECPDCL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for the adoption of transmission charges with respect to "Transmission System for evacuation of Power from Rajasthan REZ Ph-IV (Part 2: 5.5 GW) (Jaisalmer/ Barmer Complex) Part E" discovered pursuant to the tariff based competitive bidding process as per the Guidelines issued by the Central Government.

2. Considering the submissions made by the representative of the Petitioner, the Commission ordered as under:
 - (a) Admit and issue notice to Respondents subject to just exceptions.
 - (b) The Respondents to file its reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)